Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 338.

Dated: **12**DEC 1994

APFLICATION NO: 951 of 1994.

APPLICANTS: Sri.p.N. Jadi,

V/S.

RESPONDENTS:- The **Biv**isional Accounts Officer, South Central Railway, sHubli and two others.,

To.

- 1. Sri.C.R.Goulay, Advocate, No. 318, Third Floor, Kurubarasangha Bldg, Kalidasa Circle, Gandainagar, Bangalore-560 009.
- Sri.A.N.Venugopala Gowda, Advocate, No.8/2, Upstairs, R.V.Road, Bangalore-560004.
 - 3. Sri.C.S.Ramdas, Advocate, 'Padmanjali',No.673, 15th Main Road,4th-T-Blcok, Jayanagar 39th Cross, Bangalore-560 041.
- 4. The Senior Manager, Canara Bank, Traffic Island, Hubli-580029.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 25-11-1994.

12/12/94 12/12/94

for DEPUTY REGISTRAL
JUDICIAL BRANCHE

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

ORIGINAL AFFLICATION NO. 951/94

THURSDAY, THE TWENTY FIFTH DAY OF NOVEMBER, 1994

SHRI A.N. VUJJANARADHYA.

...MEMBER (J)

P.N.Judi, S/o Narasinghsa Jadi, Aged 65 years, Ratired C.G.C., South Central Railways, Hubli.

..Applicant

By Advocate Shri C.R.Goulay.

Versus

- The Divisional Accounts Officer, S.C.Railways, Hubli, Dist: Dharwar.
- 2. F.a. and C.a.D.,
 (Financial Adviser and
 Chief Accounts Officer),
 S.C.Railways,
 Railway Nilaya,
 Secunderabad.
- 3. The Senior Manager, Canara Bank, Traffic Island, Hubli-29.

... Respondents

By Advocate Shri A.N. Venugopala Gowda for R1 & R2.

Shri C.S.Ramadas for R3.

DRDER

Heard. Shri Goulay for the applicant of the show cause, his

pension has been revised to his dis-advantage and the same is arbitrary. Having regard to this contention, which is not disputed by the other side, I feel, it is just and proper to direct R1 and R2 to issue natice to show cause to the applicant before effecting revision in his pension and recover the excess amount, if any, and after the applicant furnishes his representation, R1 and R2 will dispose of the same on merits by means of a speaking order. Till then the pension at the admitted rate of R.576/- with pelief should be credited to the account of the applicant by R3. This exercise should be completed by the respondents within a period of three months from the date of receivt of a popy of this order. No costs.

A.N.VUDANARADHYA. MEMBER (J)

TRUE COPY

Section difficer

Central Administrative Tribunal
Bangalore Bench
Ban Jalore